

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

13.10.2011

OA No. 465/2011

Applicant present in person.

The applicant has filed this OA for payment of HRA, Magazine allowance, Leave Average Pay encashment, Composite Transfer Grant and also stoppage of arbitrary monthly deduction of officers' club charges. In this regard, he has also made a representation dated 05.09.2011 (Annexure A/1) to the respondents but the same is still pending for consideration.

Having heard the applicant present in person, I deem it proper to direct the respondents to decide the representation of the applicant dated 05.09.2011 (Annexure A/1) by passing a reasoned & speaking order within a period of two months from the date of receipt of a copy of this order. In case the applicant is aggrieved by the order, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

ahq

Copy given vide

No 1646

17/10/11

2